

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO. 2432

TO BE ANSWERED ON FRIDAY, THE 09th MARCH, 2018
PHALGUNA 18, 1939 (SAKA)

ED Raids

2432. SHRI SUSHIL KUMAR SINGH :

Will the Minister of FINANCE be pleased to state:

- (a) whether the Enforcement Directorate (ED) has conducted raids regarding scams and embezzlement of funds in various banks during the current year in various parts of the country and if so, the details thereof;
- (b) whether the ED has been successful in recovering most of the amount of the scam and seize properties, if so, the details thereof;
- (c) whether the Government has collected data regarding the enquiry/questioning and action carried out/taken by the ED in cases pertaining to Money Laundering Act and disproportionate asset cases in the country during the last three years and the current year;
- (d) if so, the details of the action taken and properties seized by ED in the country during the said period; and
- (e) the action taken so far by the Government to check the repetition of such acts in future ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

(a) to (b) : Directorate of Enforcement has conducted 234 searches in cases relating to scams and embezzlement of funds in banks during the current year (upto 28.02.2018) and seized assets worth Rs. 7109 crore (approx.)

(c) to (e) : During the last three Financial Years and the current Financial Year (upto 28.02.2018), the Directorate of Enforcement has registered 605 cases under the provisions of Prevention of Money Laundering Act (PMLA), 2002 including disproportionate assets cases and attached/seized assets totalling Rs 27,982 crores (approximately).
